

THE REPRESENTATION OF THE PEOPLE (THIRD AMENDMENT) ACT, 1987

No. 40 OF 1987

[27th November, 1987.]

An Act further to amend the Representation of the People Act, 1950.

Be it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Representation of the People (Third Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 22nd day of September, 1987.

Amend-
ment of
section 7.

2. In section 7 of the Representation of the People Act, 1950 (herein-
after referred to as the principal Act),—

43 of 1950.

(i) in sub-section (1), for the word, brackets, figure and letter “sub-section (1A)”, the words, brackets, figures and letters “sub-sections (1A) and (1B)” shall be substituted;

(ii) after sub-section (1A), the following sub-section shall be inserted, namely:—

“(1B) Notwithstanding anything contained in sub-section (1), in the Legislative Assemblies of the States of Arunachal Pradesh, Meghalaya, Mizoram and Nagaland, to be constituted at any time after the commencement of the Representation of the People (Third Amendment) Act, 1987,—

(a) thirty-nine seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of the State of Arunachal Pradesh;

(b) fifty-five seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of the State of Meghalaya;

(c) thirty-nine seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of the State of Mizoram; and

(d) fifty-nine seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of the State of Nagaland.”.

Repeal and
saving.

3. (1) The Representation of the People (Amendment) Ordinance, 1987, is hereby repealed.

Ord. 7 of
1987.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.